

**Shri Nanda:** No, Sir. That is not so.

**Shri H. N. Mukerjee:** In disgust at the attitude of the Government, which is quite disgraceful, we propose to leave the House.

(*Shri H. N. Mukerjee and some other hon. Members left the House.*)

**Shri Mohammad Elias:** Before going out, I wanted to know from Shri Nanda whether he would reconsider his decision and withdraw the detention orders which are still there. Or, will he accept our challenge to resign from the membership of this House.

**Mr. Speaker:** Order, order.

**Shri Mohammad Elias:** I am challenging him to come to Bengal to contest the Parliamentary seat on this question.

**Mr. Speaker:** Order, order.

**Shri Mohammad Elias:** I shall also resign from this House, and he should also resign.

**Mr. Speaker:** Order, order.

**Shri Mohammad Elias:** And let there be a contest.

**Mr. Speaker:** Now he is flouting the authority of the Chair. Shri Mohammad Elias is persistently flouting the authority of the Chair. I propose that severe action should be taken against him. He is not listening to me.

**Shri A. K. Sen:** I would request the hon. Member to obey the Chair. If not, I would name him.

**Shri Hari Vishnu Kamath:** You cannot name him.

**Shri Mohammad Elias:** I wanted to know the decision of the Home Minister, what he will do, whether he will reconsider his decision or accept our challenge. Let him say.

**Shri A. K. Sen rose—**

**Mr. Speaker:** Now he need not say anything. Is Shri Elias going out?

**Shri Mohammad Elias:** Will you not allow me...

**Mr. Speaker:** I am asking him to go out.

**Shri Mohammad Elias:** Yes.

(*Shri Mohammad Elias then left the House.*)

श्री मोर्य : मेरे प्रश्न का पूरा उत्तर नहीं आया था। वह आधा ही रह गया था।

अध्यक्ष महोदय : अब मैं आगे इस को नहीं चला सकता

**Shri Nath Pai:** Arising out of the reply given by Shri Nanda, may I draw your attention to the fact that he stated that there was no question of intervention by the Ministers in regard to the Communists there. I have a telegram from Shri Namboodiripad, signed as Maboodri—that appears to be a telegraphic mistake—alleging:

“Preventing our Party's Emmel-lays Central Kerala State Committee Members holding consultations Ministry CWCP Kerala while every other Party allowed hold consultations”.

May I draw his attention...

**Mr. Speaker:** That might be brought in the form of a censure motion.

**Shri Nanda:** My information is there is no discrimination.

12.58 hrs.

PAPERS LAID ON THE TABLE

INTERNATIONAL COPYRIGHT (AMENDMENT) ORDERS

**The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis):** I beg to lay on the Table a copy each of the following

[Shri Hajarnavis]

12.59½ hrs.

Orders under section 43 of the Copyright Act, 1957:—

DEMANDS FOR GRANTS (RAILWAYS), 1965-66

- (i) The International Copyright (First Amendment) Order, 1965, published in Notification No. S.O. 240 dated the 13th January, 1965.

**Mr. Speaker:** Further discussion and voting on the Demands for Grants in respect of the Budget (Railways) for 1965-66.

- (ii) The International Copyright (Second Amendment) Order, 1965, published in Notification No. S.O. 241 dated the 13th January, 1965.

**Shri Heda (Nizamabad):** I was just making the short point that Hyderabad being the capital of the largest State in the South, and also being the fifth largest city in the country, should be better connected, well connected, with the capital of the country, that is Delhi, and other important cities with which Hyderabad has got traffic, namely Bombay and Madras.

[Placed in Library, see No. LT-3925/65].

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) THIRD AMENDMENT RULES

13 hrs.

**The Minister of Rehabilitation (Shri Tyagi):** Sir, on behalf of Dr. M. M. Das I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1964, published in Notification No. G.S.R. 1679 dated the 8th November, 1964, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

[MR. DEPUTY-SPEAKER in the Chair]

[Placed in Library, see No. LT-3953/65].

12.59 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS

FIFTY-EIGHT REPORT

**Shri Krishnamoorthy Rao (Shimoga):** I beg to present the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions.

But somehow or other it has been neglected, Sir, I was just saying that this negligence is a legacy of the past due to the Nizam regime's attitude which is still being continued. If you just look at the timings, you will find that one can reach Bombay in 23 to 26 hours from Delhi. One can reach Calcutta in about 26 hours from Delhi and the distance does not vary much. But, if one has to go to Hyderabad, it takes a long time. It takes 36 long hours and it involves two nights' journey. In fact, the distance between Hyderabad and Delhi is less than 1,500 kilometres; and, therefore, at the speed of 50 kilometres per hour, which is not a very high speed, it should not be difficult to cover the distance from Delhi to Hyderabad in about 30 hours. If 30 hours' journey is made, it is easy for a Member to travel and spend one night only and be there in the early hours of the next day morning or in the evening and spend the second night at home. This would be a great convenience.